



The Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015

Act 10 of 2015

Keyword(s):

Employer, Establishment, Form, Scheduled Act, Commissioner of Labour

Amendment appended: 18 of 2015, 18 of 2017

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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 10] HYDERABAD, MONDAY, APRIL 20, 2015.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 20th April, 2015 and the said assent is hereby first published on the 20th April, 2015 in the Andhra Pradesh Gazette for general information:-

ACT No. 10 OF 2015.

**AN ACT TO PROVIDE FOR ISSUANCE OF
INTEGRATED REGISTRATION AND
FURNISHING OF COMBINED RETURNS
UNDER CERTAIN LABOUR LAWS BY
CERTAIN ESTABLISHMENTS IN THE STATE
OF ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015;

Short title,
extent and
commencement.

- (2) It extends to the whole of the State of Andhra Pradesh;
- (3) It shall come into force on such date as the Government may, by notification in the Andhra Pradesh Gazette, appoint and different dates may be appointed for different provisions.

Definitions.

2. In this Act, unless the context otherwise requires,—

- (a) “*employer*”, in relation to the concerned Scheduled Act, means the person who is required to obtain Registration and furnish Returns under that Act;
- (b) “*Commissioner of Labour*” means the Head of the Office of the Commissioner of Labour;
- (c) “*establishment*” has the meaning assigned to it in the concerned Scheduled Act;
- (d) “*Form*” means the forms specified in the Second Schedule;
- (e) “*Government*” means the State Government;
- (f) “*notification*” means a notification published in the Andhra Pradesh Gazette and the word ‘notified’ shall be construed accordingly;
- (g) “*Scheduled Act*” means an Act specified in the First Schedule;
- (h) “*State*” means the State Government of Andhra Pradesh;
- (i) “*Rules*” means the rules framed under the Scheduled Acts.

Effect of laws specified in Schedule-I.

3. On and from the commencement of this Act, the Act at Sl.No.1 of the First Schedule and the Andhra Pradesh Rules made under the Central Acts specified in the First Schedule shall have effect subject to the provisions of this Act.

4. (1) On and from the commencement of this Act, an employer, in relation to an establishment to which the Scheduled Acts apply, shall apply for integrated registration online under the First Schedule Acts in Form-A of the Second Schedule. Application for Integrated registration under the Scheduled Acts and filing of Combined Return.
- (2) The Registration Certificate in Form-C shall be issued instantaneously subject to verification after issuance.
- (3) Manual issuance of Registration Certificate shall be prohibited from the date to be notified by the Commissioner of Labour.
- (4) The validity of the Registration shall be upto 31st March of the third Year from the date of issue. The Registration, wherever requires renewal under the Scheduled Acts, shall be renewed for a further period of three years within 31 days before the expiry of the Registration.
- (5) The Fee payable for issuance of the Integrated Registration shall be as notified by the Commissioner of Labour.
- (6) An employer in relation to an establishment to which the Scheduled Acts apply, shall submit Combined Return on Form-B of the Second Schedule.
- (7) The relevent provisions of the State Act and the Andhra Pradesh Rules made under the respective Central Acts in the First Schedule shall be deemed to have been amended to that extent.
5. The commencement of this Act shall not affect,-- Savings.
- (1) the previous operation of any provision of any Scheduled Act or the validity, invalidity, effect or consequence of anything done or suffered under that provision, before the relevent period;

- (2) any right, privilege, obligation or liability already acquired, accrued or incurred under any Scheduled Act, before the relevant period;
- (3) any penalty, forfeiture or punishment incurred or inflicted in respect of any offence committed under any Scheduled Act, before the relevant period;
- (4) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment aforesaid and any such investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment shall be instituted, continued or disposed of, as the case may be, in accordance with that Scheduled Act.

Explanation:- For the purpose of this section, the expression "relevant period" means the period during which an establishment is or was covered under this Act.

Power to amend
Forms.

6. The Government may, if it is of opinion that it is expedient so to do, by notification in the official Gazette, amend any Form and thereupon such Form shall, subject to the provisions of this Act shall be deemed to have been amended accordingly.

Power to remove
difficulties.

7. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by notification remove difficulties by orders not inconsistent with the provisions of this Act, but which appear to them to be necessary or expedient to remove such difficulty.

8. For the purpose of giving effect to the provisions of this Act, it shall be competent for the Government to issue such directions as they deem fit to the officers, and authorities subordinate to them and also to any local authority and it shall be the duty of such officers, authorities and local authorities to comply with such directions. Power to give directions.
9. (1) The Government may, by notification, alter, add to or cancel any of the schedules; Power to amend Schedules.
- (2) Where a notification has been issued under sub-section (1), there shall, unless the notification is in the meantime rescinded, be introduced in the Legislature of the State, as soon as may be but in any case during the next session of the Legislature of the State following the date of the issue of the notification, a Bill on behalf of the Government, to give effect to the alteration, addition or cancellation, as the case may be, of the Schedule specified in the notification, and the notification shall cease to have effect when such Bill becomes law, whether with or without modifications, but without prejudice to the validity of anything previously done thereunder;
- Provided that if the notification under sub-section (1) is issued when Legislature of the State is in session, such a Bill shall be introduced in the Legislature of the State during that session:
- Provided further that where for any reason a Bill as aforesaid does not become law within six months from the date of its introduction in the Legislature of the State, the notification shall cease to have effect on the expiration of the said period of six months.

FIRST SCHEDULE

[See Sec. 2 (c) and (i)]

- (1). The Andhra Pradesh Shops and Establishments Act, 1988 (Act No. 20 of 1988) and the Andhra Pradesh Shops and Establishments Rules, 1990 framed thereunder;
- (2). The Motor Transport Workers Act, 1961 (Central Act 27 of 1961) and the Andhra Pradesh Motor Transport Workers Rules, 1963 framed thereunder ;
- (3) The Contract Labour (Regulation and Abolition) Act, 1970 (Central Act No.37 of 1970) and the Andhra Pradesh Contract Labour (Regulation and Abolition) Rules, 1971 framed thereunder;
- (4) The Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (Central Act No. 30 of 1979) and the Andhra Pradesh Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1982 framed thereunder;
- (5) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (Central Act No.27 of 1996) and the Andhra Pradesh Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 1999 framed thereunder;
- (6) Payment of Gratuity Act, 1972 (Central Act No.39 of 1972) and the Andhra Pradesh Compulsory Gratuity Insurance Rules, 2011 framed thereunder.

T. NARAYANA REDDY,
Secretary to Government (FAC),
Law Department.

Registered No. HSE/49.

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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 18] HYDERABAD, THURSDAY, OCTOBER 8, 2015.

ANDHRA PRADESH ACTS,
ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 3rd October, 2015 and the said assent is hereby first published on the 8th October, 2015 in the Andhra Pradesh Gazette for general information:-

ACT NO. 18 OF 2015.

AN ACT TO AMEND THE ANDHRA PRADESH (ISSUANCE OF INTEGRATED REGISTRATION AND FURNISHING OF COMBINED RETURNS UNDER VARIOUS LABOUR LAWS BY CERTAIN ESTABLISHMENTS) ACT, 2015

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under Various Labour Laws by Certain Establishments) (Amendment) Act, 2015;
- (2) It shall be deemed to have come into force on the 23rd April, 2015.

Short title and
commencement.

Insertion of new
Schedule,
Act No.10 of 2015.

2. In the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by Certain Establishments) Act, 2015, after the "FIRST SCHEDULE", the following Schedule shall be added, namely,-

**"SECOND SCHEDULE
(See sections 2(d) and 4)
[Form A [Sec.4(1)], Form B [Sec.4(6)] and Form C [Sec.4(2)].**

FORM-A APPLICATION FOR INTEGRATED REGISTRATION OF ESTABLISHMENT UNDER LABOUR LAWS (SECOND SCHEDULE [See Sec. 2 (d) and Sec. 4 (1)])							
REGISTRATION / LICENSE REQUIRED UNDER							
(Tick the appropriate applicable Acts basing on the parameters furnished below)							
1. AP SHOPS & ESTABLISHMENTS ACT, 1988		4. CONTRACT LABOUR (R&A) ACT, 1970 --- Principal Employer		Employer Photo			
2. MOTOR TRANSPORT WORKERS ACT, 1961		5. INTER STATE MIGRANT WORKMEN(RECS) ACT, 1979 --- Principal Employer					
3. PAYMENT OF GRATUITY ACT		6. BUILDING & OTHER CONSTRUCTION WORKERS (RE&CS)ACT, 1996					
**On selecting the Act / Acts applicable, screen with relevant fields specified for the Act/Acts shall be populated to enable the applicant to fill the data. Selection shall be on the following parameters:							
Parameter				Registration Required Under			
Without Employee or With employees in the Shop or Establishment				A.P. Shops & Estts. Act, 1988.			
If there is a Transport Vehicle for the Establishment employing a Driver or any other Motor Transport Worker				Motor Transport Workers Act, 1961			
5 or more workers employed through a contractor				Contract Labour (R&A) Act, 1970			
5 or more Other State workers employed through a contractor				Inter State Migrant Workmen Act, 1979			
10 and above direct or contract employees in Construction Work of the Establishment. In case of Residential Construction of an individual, the cost of construction should be above Rs.10 Lacs.				Building and other Construction Workers (R.E. & C.S.) Act, 1996			
10 or more workers employed and the Establishment existed for 5 years and above.				Payment of Gratuity Act, 1972			
ESTABLISHMENT DETAILS		TAN No. (Income Tax)	EPFO No.	ESIC NO.	CST No.		
		VAT No.	Service Tax No.				

CLASSIFICATION OF ESTABLISHMENT		CATEGORY OF ESTABLISHMENT	
THE CLASSIFICATION SPECIFIED BELOW SHALL BE SHOWN IN THE DROP MENU FOR SELECTION BY THE APPLICANT FOR ALL ACTS:- 1. PROPRIETOR FIRM, 2. PARTNERSHIP FIRM, 3. PRIVATE Ltd. Co., 4. PUBLIC Ltd. Co.		THE CATEGORIES SPECIFIED BELOW SHALL BE SHOWN IN DROP MENU FOR SELECTION BY THE APPLICANT (One or More) SHOP / COMMERCIAL ESTT /HOTEL / RESTAURENT / CATERING HOUSE / LODGING & CAFÉ / THEATRE / CINEMA / I T & I T E S Establishment, PUBLIC MOTOR TRANSPORT UNDERTAKING / PRIVATE MOTOR TRANSPORT UNDERTAKING / PRINCIPAL EMPLOYER UNDER CONTRACT LABOUR ACT / PRINCIPAL EMPLOYER UNDER INTER STATE MIGRANT WORKERS ACT / BUILDING OR OTHER CONSTRUCTION ESTT.	
ESTABLISHMENT ADDRESS:			
DOOR NO.		STREET / LOCALITY	
VILLAGE OR TOWN		MANDAL	
DISTRICT		PIN CODE	
PHONE No.		E-MAIL	
EMPLOYER DETAILS :			
STATE			
EMPLOYERS AADHAR NO.		MANDAL	
EMPLOYER'S NAME		MOBILE NO.	
FATHER / HUSBAND NAME		PIN CODE	
DOOR No.		DESIGNATION	
STREET/LOCALITY		E Mail Address:	
VILLAGE/ TOWN			
MANAGER / AGENT IF ANY (WITH RESIDENTIAL ADDRESS):			
STATE			
AADHAR NO			
NAME		FATHER / HUSBAND NAME	
MOBILE NO.		DESIGNATION	
TOTAL NO. OF WORKERS EMPLOYED OR PROPOSED TO BE EMPLOYED			
	MALE	FEMALE	TOTAL
NO. OF DIRECT WORKERS			
NO. OF CONTRACT WORKERS			
NO. OF OTHER STATE WORKERS			
NO. OF BUILDING OR OTHER CONSTRUCTION WORKERS			
NO. OF MOTOR TRANSPORT WORKERS			
TOTAL			

BUSINESS ACTIVITY DETAILS:									
In Case of Construction Activity, {Name and Location where Building or Other construction is proposed or undertaken}	Nature of Construction:	Date of Commencement of Business / Construction: and probable date of completion				Estimated cost of construction and Basis for Estimate			
DETAILS OF CONTRACTORS / WORKS	Contractor No.1 Name & Address	Contractor No.2 Name & Address	Contractor No.3 Name & Address	do	do	do	do		
DETAILS OF WORK ENTRUSTED TO THE CONTRACTOR									
DATE OF COMMENCEMENT OF CONTRACT WORK									
Probable Date of Completion of Contract Work									
No. of Contract Labour proposed to be employed									
Out of the above, No. of Inter State Migrant Workers proposed									
DETAILS OF MOTOR TRANSPORT VEHICLES									
DETAILS OF EMPLOYEES ALREADY WORKING (ENCLOSE SOFT COPY IN EXCEL IF MORE THAN 5 EMPLOYEES)									
S. NO.	NAME	DESIGNATION	WORKING SINCE	AADHAR NO.	MOBILE NO.	BANK A/C NO.	BANK NAME	BRANCH NAME	IFSC CODE
Other material information, if any, relevant to the workers employed									
I hereby declare that the above information is true to the best of my knowledge and belief. I have not suppressed any material information. If any of the above information is found to be not correct or any material information is not furnished, I am liable for other legal consequences besides the cancellation of the certificate of registration without any notice.									
Signature:									
Designation:									
APPLICANT DETAILS									
APPLICANTS AADHAR NO.									
APPLICANTS NAME					FATHER / HUSBAND NAME				
DISTRICT					MANDAL				
VILLAGE					PIN CODE				

E MAIL		MOBILE	
RELATIONSHIP			
FEE DETAILS (As applicable)			
REGISTRATION FEE (Treasury)		USER CHARGES (Bank Account)	
DEPOSIT AMOUNT (Treasury)		WELFARE FUND AMOUNT (Bank Account)	
COMPOUNDING FEE (Treasury)			
PENALTY AMOUNT (Treasury)			
TOTAL AMOUNT			

ENCLOSURES:
1. FRESH REGISTRATION - APPLICATION
2. APPLICATION ALONG WITH COPY OF REGISTRATION / LICENCE IN CASE OF RENEWAL
3. COPY OF AADHAR, Bank Pass Book 1st page (for accuracy of number) to be returned after data entry
4. MOTOR TRANSPORT VEHICLES REG. NOS. (WITH R.C XEROX COPIES) (for accuracy of number) to be returned after data entry
5. APPROVED PLAN OR ESTIMATE SUBMITTED TO THE BANK OR OTHER FINANCIAL AGENCY

FORM-B COMBINED RETURN UNDER LABOUR LAWS - as on 31st March, 20 (SECOND SCHEDULE [See Sec. 2 (d) and Sec. 4 (6)])		
1	Name of the establishment and address	
2	Unique Registration No. of the Establishment:	
3-A	No. of employees working as on 31-3-20 (total under the categories of) Male / Female / total 1. Direct Employees 2. Contract Employees 3. Other State Employees 4. Motor Transport Workers 5. Building and Other Construction Workers	
3-B	Details of workers (Name, Designation, Working since, No. of Days worked during the year including authorised absence, whether wages paid through Bank Account, Bonus amount paid, remarks if any)	
4	Total Wages Paid to the above categories of workers during the year	
5	Average No. of employees worked during the year: (Male/Female/Home workers)	
6	Normal working hours (Timings – From / To)	
7	No. of days worked during the year	
8	Nature of Leave allowed	
9	No. of National and other festival Holidays allowed	

10	No. of employees left during the year: i. Termination ii. Resignations iii. Retrenchment iv. Superannuation v. Transferred to other Units (Details employee wise - Name, Designation, Reason for leaving - Amounts paid with details - Remarks if any)	
11	Whether there were (1) Strikes (2) Lockouts (3) Lay Offs during the year and if so, brief report about No. of Workers involved, man days lost, reasons, compensation paid etc.	
12	Any instances of Accidents under Employee Compensation Act with brief details as required under the Act	
13	Details of payment of Bonus (Amount paid, % of Bonus, Whether ABC Registers, Computation of Gross Profit maintained)	
14	Details of payment of Gratuity (Employee wise - Name, Designation - Reason for leaving - Gratuity paid - whether direct payment or through Insurer)	
15	Details of Gratuity Insurance	
16	Whether all workers paid wages through Bank Accounts? If any of them are not paid, their number and reasons	
<p>I hereby declare that the above information is true to the best of my knowledge and belief. I have not suppressed any material information. If any of the above information is found to be not correct or any material is not furnished, I am liable for other legal consequences besides the cancellation of the certificate of registration.</p> <p style="text-align: right;">Signature:</p> <p style="text-align: right;">Designation:</p>		

FORM-C			
CERTIFICATE OF REGISTRATION OF ESTABLISHMENT			
(SECOND SCHEDULE [See Sec. 2 (d) and Sec. 4 (2)])			
The Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015			
1. REGISTRATION NUMBER (LIN)			
2. NAME OF THE ESTABLISHMENT			
3. ADDRESS OF THE ESTABLISHMENT			
4. EMPLOYER NAME			
5. EMPLOYER ADDRESS			
6. CATEGORY OF ESTABLISHMENT	Against this column the category of Establishment i.e., Shop/Commercial Estt., Hotel, Public Motor Transport Undertaking / Principal Employer Estt. under Contractor Labour Act/ Principal Employer Estt. under Inter St. Mig. Workers Act / Building or Other Construction Estt. as the case may be should be captured from the relevant field in the application and populated.		
7. BUSINESS DETAILS: i) Business / Trade / Work Activity Details ii) Date of commencement iii) Probable date of completion of work (for contract labour Act, Interstate Migrant Workmen Act and Building Workers Act)			
8. NO. OF WORKERS EMPLOYED / PROPOSED TO BE EMPLOYED	Male	Female	Total
i) Direct Workers			
ii) Contract Workers			
iii) Other State Workers.			
iv) Motor Transport Workers.			
v) Building or other construction Workers			
9. DATE OF ISSUE			
10. REGISTRATION VALID TILL			

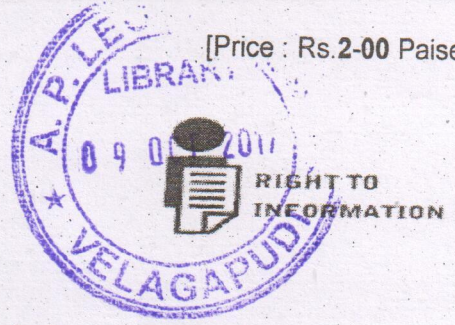
IT IS HERE BY CERTIFIED THAT THE ESTABLISHMENT HAS BEEN REGISTERED UNDER the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by Certain Establishments) Act, 2015 AS... (populate the category of establishment specified at column. 6 above) ON THIS _____ (capture data from column 9 above)

REGISTERING OFFICER (Assistant Labour Officer of the Area)

NOTE:

1. The Registration is valid from the date of registration to 31st March in the next year. The Certificate of Registration shall be renewed for the next three years before 31st March, within the time specified.
2. The certificate is generated electronically, based on the information furnished by the employer. If, it is subsequently found that any of the particulars are wrong or essential information is suppressed or mis-represented, the certificate is liable for cancellation without any notice and the employer will be liable for penal action as per Law."

C.S.S.V. DURGA PRASAD,
Secretary to Government,
Law Department.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 18]

AMARAVATI, TUESDAY, SEPTEMBER 19, 2017.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REFULATIONS Etc.,**

The following following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 15th September, 2017 and the said assent is hereby first published on the - 19th September, 2017 in the Andhra Pradesh Gazette for general information :-

ACT No. 18 of 2017

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (ISSUANCE OF
INTEGRATED REGISTRATION AND FURNISHING OF COMBINED RETURNS
UNDER VARIOUS LABOUR LAWS BY CERTAIN ESTABLISHMENTS)
ACT, 2015.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) (Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from the 30th April, 2016.

2. In the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015 (herein after referred to as the Principal Act), in the FIRST SCHEDULE,-

Amendment of First Schedule Act No. 10 of 2015.

- (i) for the expression “[see section 2(c) and (i)],” the expression “[see section 2(c) , (g) and (i)]” shall be substituted;
- (ii) after Sl.No.(6), the following shall be added, namely,-

- “(7) The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and the Andhra Pradesh Beedi & Cigar Workers (Conditions of Employment) Rules, 1968,
- (8) The Minimum Wages Act, 1948 and the Andhra Pradesh Minimum Wages Rules, 1960;
- (9) The Plantation Labour Act, 1951,
- (10) The Maternity Benefit Act, 1961,
- (11) The Andhra Pradesh Labour Welfare Fund Act, 1987 and the Andhra Pradesh Labour Welfare Fund Rules, 1988;
- (12) The Payment of Bonus Act, 1965;
- (13) The Child Labour (Prohibition and Regulation) Act, 1986 and the Andhra Pradesh Child Labour (Prohibition and Regulation) Rules, 1995;
- (14) The Trade Unions Act, 1926 and the Andhra Pradesh Trade Union Regulations, 1927.”

Amendment of
Second Schedule.

3. In the Principal Act, for the Second Schedule, the following shall be substituted, namely,-

SECOND SCHEDULE			
[See Sections 2(d) and 4]			
[Form A [Section 4(1)], Form B [Section 4(6)] and Form C [Section 4(2)]			
FORM - A			
APPLICATION FOR INTEGRATED REGISTRATION OF ESTABLISHMENT UNDER LABOUR LAWS			
REGISTRATION / LICENSE REQUIRED UNDER (Specify the Act with tick mark)			
1	The A. P. Shops & Establishments Act, 1988	2	The Motor Transport Workers Act, 1966
3	The Contract Labour (R&A) Act, 1970 (Principal employer Establishment & Contractor Establishment)	4	The Inter State Migrant Workmen (RE&CS) Act, 1979 (Principal employer Establishment & contractor Establishment)
5	The Building and Other Construction Workers (RE&CS) Act, 1996	6	The Payment of Gratuity Act, 1972
7	The Beedi & Cigar Workers (COE) Act, 1966		
ESTABLISHMENT DETAILS			
1	Name of the Establishment		
2	Classification of Establishment (Proprietor firm, Partnership firm, Private Ltd, Public Ltd, Cooperative Society etc.)		
3	Category of Establishment [Shop, Establishment, Commercial Establishment, Motor Transport undertaking, Building or other construction Establishment, Contract Labour [Principal Employer / Contractor] Establishment]		
4	Address of establishment		
5	Nature of Business / work / construction activity		
6	Date of commencement of business / work / construction / activity		

7	Date of completion of work / construction / activity (if applicable)								
8	Date of agreement								
9	No .of transport vehicles								
10	Whether Form-V/ Form-VI issued by Principal Employer								
11.	Agreement No/Plan approval No.								
12	Date of agreement /Plan approval								
13	Estimated cost of construction & other Details (in case of building or other construction work)								
14	Details of contractors (Contract Labour Act/Inter State Migrant Workmen Act)								
15	Details of contract works (Contract Labour Act/Inter State Migrant Work men Act)								
16	Total No. of Workers								
17	Details of workers	Regular		Casual/ Badilli		In case of beedi or cigar est.			
		Male	Female	Male	Female	Industrial premises workers		Home workers	
						Male	Female	Male	Female
18	Workers employed in shops & Establishments								
19	Motor Transport Workers								
20	Building & other construction workers								
21	Contract workers								
22	Inter State Migrant Workers								
23	Beedi & Cigar workers								
24	Factory workers								
25	Any other Category workers (specify the category)								

EMPLOYER DETAILS (Enclose Passport size photo)	
26	Employer Name
27	Designation
28	Father/husband Name
29	Contact details
Applicants Details	
30	Applicant Name
31	Designation
32	Father /husband name
33	Contact Details
DECLARATION	
<p>I/we hereby declare that I/we have complied with all relevant provisions of the Labour Acts applicable to the establishment. In case the information furnished above is found to be false, misrepresented or suppressed and material information or evaded to furnish the information. I/we are liable for prosecution as per law besides cancellation of the registration / license</p>	
Date	Signature of the Employer
Place	Name & Designation of the Employer

FORM-B
 COMBINED RETURN UNDER LABOUR LAWS
 AS ON 31ST MARCH, 20
 (SECOND SCHEDULE (See Section 2(d) and Section 4(6))

ANNUAL RETURN FOR THE YEAR ENDING 31 ST MARCH		
1.	Establishment Registration /License No.(LIN)	
2.	Establishment Name	
3.	Address	
4.	Establishment details	
5.	Classification of Establishment	
6.	Employer details	
7.	Establishment category	
8.	Nature of work/ activity/business/industry of the Establishment	
9.	Total. No. of Workers (furnish details in Annexure-1)	
10.	Details of payment of wages (furnish details in Annexure-2)	
11.	No. of workers allowed to work overtime in the year	
12.	Amount of over time wages paid in the year	
13.	No.of workers covered under EDF	
14.	No. of workers covered under ESI	
15.	Details of Gratuity	
16.	Details of Bonus paid	
17.	Details of Employees Compensation paid	
18.	Leave eligibility	
19.	Details of payment of maternity benefit	
20.	Details of weekly off & other holidays allowed	
21.	Details of Welfare fund contribution	
22.	Details of settlements / Strikes/Lock-outs/Lay-offs/ Retrenchments closures etc.	
23.	Whether Works Committee constituted	
24.	Details of Trade Union existing in the establishment /industry	
25.	Details of contractors under Contract Labour Act	
26.	Details of contractors under Inter State Migrant Workmen Act	
27.	Whether muster roll, wages register etc, maintained	
28.	Whether appointment letters/Identity cards issued	
29.	Details of building or other construction work	

30	Note:- Combined Annual Return for the ending 31 March shall be furnished online before 30 th June of the following year	
	DECLARATION	
	I/we hereby declare that /we have complied with all relevant provisions of the Labour Act applicable to the establishment. In the case the information furnished above is found to be false, misrepresented or suppressed any material information or evaded to furnish the information, I/we are liable for prosecution as per law besides cancellation of the registration /license granted.	Signature of the Employer
	Date	
	Place	Name & Designation of the Employer

ANNEXURE-2

STATEMENT OF DETAILS OF WAGES, BONUS PAID TO THE WORKERS DURING THE YEAR

Sl. No	Name of the worker	Gender	Establishment category (as vertical column in Annexure.1)	Worker category (as specified in horizontal column in Annexure.1)	Designation	Length of service	Staff code No/Staff No/Token No.	EPF No.	ESIC No	DETAILS OF WAGES PAID PER MONTH					Amount of bonus paid for the previous accounting year	Whether covered under gratuity insurance scheme	
										Basic wage	VDA	All other allowance	Total wages (gross)	Deduction			Net wages paid
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

GOVERNMENT OF ANDHRA PRADESH
LABOUR DEPARTMENT
FORM-C
CERTIFICATE OF REGISTRATION / LICENSE OF ESTABLISHMENT
Section 2(d) and 4(2)

The Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015

1. Registration / License Number (LIN):
2. Name of the Establishment:
3. Address of the Establishment:
4. Employer Name:
5. Employer Address:
6. Category of Establishment: No. of workers Nature of work/business Date of commencement Date of completion
7. Date of issue:
8. Registration valid up to:

It is hereby certified that the establishment has been Registered / Licensed under The Andhra Pradesh Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015.

The License is granted for doing the work of _____ in the Establishment of _____

(Principal Employer).

REGISTERING / LICENSING OFFICER

Note:

1. The Registration / License is valid from the date of Registration / License, to 31st March of the third year. Registration / License shall be renewed for the next three years before 31st March of the third year.
2. If the information furnished by the employer is subsequently found that any of the particulars furnished are wrong, or essential information is suppressed or misrepresented, the Registration / License is liable for cancellation without any notice and the employer will be liable for penal action as per law.
3. The Certificate of Registration / License is generated instantaneously, based on the information furnished by the employer in the application, which can be verified online in the mee-seva website at www.ap.meeseva.gov.in.

DUPPALA VENKATA RAMANA,
Secretary to Government,
Legal and Legislative Affairs
and Justice,
Law Department.